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SLP(C)No. 21705 OF 2002
ITEM No.207

Court No. 5

SECTION IX
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.21705/2002

(From the judgement and order dated 12/08/2002 in AN 112/02
of The HIGH COURT OF BOMBAY)

VIDEOCON PROPERTIES LTD.

Petitioner (s)

VERSUS

BHALCHANDRA LABORATORIES & ORS.
(With prayer for interim relief)
(FOR FINAL DISPOSAL)

Respondent (s)

Date : 31/10/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DORAISWAMY RAJU
HON'BLE MR. JUSTICE ARIJIT PASAYAT

For Petitioner (s)Mr. CA Sundaram, Sr. Adv.
Mr. Jatin Zaveri,Adv.

Ms. Dipti Razda, Adv.
Mr. Anil Sinha, Adv.

For Respondent (s)Mr. M.J.Paul,Adv.

UPON hearing counsel the Court made the following
O R D E R

Heard the learned counsel for some time.

Due to paucity of time the proceedings could not be completed today. With reference to the apprehension of the petitioner about the alienation by the other side which may take place in the meantime, the learned counsel for the respondents was asked even at the last hearing to ascertain whether any security could be given to the satisfaction of the learned trial judge. In this regard learned counsel for the respondents expressed inability after instructions from his clients. In the light of the above it is but just and necessary that the respondents shall maintain status quo and there shall be an interim order that they shall not alienate the property, pending further orders.
List on 24.11.2003.

(D.L.Chugh) (Vijay Aggarwal)
Court Master Court Master